

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH, NEW DELHI
O.A. No. 458/2019**

IN THE MATTER OF:

VERHAEN KHANNA

APPLICANT

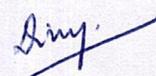
VS.

UNION OF INDIA & ORS.

RESPONDENTS

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**DIVYA SINHA
SCIENTIST -E
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032**

**DATE: 25.07.2019
PLACE: DELHI**

Central Pollution Control Board
Head Office, Delhi

Subject: Hon'ble NGT Order dated 23rd May, 2019 in the matter of OA No. 458 /2019 titled as Verhaen Khanna Vs Union of India & Ors. - Submission of Final Report reg.

The Hon'ble NGT while hearing the above said OA on 23rd May, 2019 has passed the following order:

"Prayer in this application is for stopping the construction of Integrated Exhibition cum Convention Centre and taking further remedial action against illegal construction. Environmental clearance was granted subject to certain conditions which was upheld by this Tribunal. The Central Pollution Control Board (CPCB) vide letter dated 12.11.2018 wrote to the Delhi Pollution Control Committee (DPCC) pointing out deficiencies in the development of the project and requiring the DPCC to take remedial action but no such action has been taken.

In view of the above, before we consider the matter, we find it necessary to require a factual and action taken report from a joint Committee comprising of the MoEF&CC, CPCB and DPCC. Such report may be furnished in the matter by email at ngt.filing@gmail.com within one month. "

In compliance to the above order of Hon'ble NGT (**Annexure - A**), CPCB has interacted with MoEF&CC and DPCC and a joint committee comprising of the following Officials has been constituted:

- a. Dr. Vinod Kumar Singh, Scientist 'E' , MoEF&CC, New Delhi
 - b. Shri. N.K. Gupta, Scientist-'E', CPCB, Delhi
 - c. Shri Pankaj Kapil , SEE (EIA Cell), DPCC, Delhi
 - d. Shri S.K. Goyal, AEE (EIA Cell), DPCC, Delhi.
2. Inspection of the site under question i.e. "Integrated Exhibition cum Convention Centre, Pragati Maidan, New Delhi" was conducted by the Committee on 18.06.2019 and detailed discussion were also made. All the members of the Committee and Officers from NBCC and PWD participated in the inspection and discussion.
3. During visit, discussion on various issues were made and records of the discussion and observations are as follows:
- i. During discussion & visit, none of the officers from ITPO (Indian Trade Promotion Organization) was present. Officers of NBCC (India) Ltd. participated on behalf of ITPO. They had been advised to submit the 'Authority Letter' issued by ITPO in this regard, the copy of the same is still awaited from NBCC.
 - ii. NBCC (India) had also been advised to submit following documents for record and reference of Committee and Hon'ble NGT:

- a. Copies of Six monthly compliance report submitted to Regional office of MoEF&CC at Lucknow as per conditions stipulated in the Environmental Clearance(s) issued by MoEF&CC.
- b. Copies of NOC, Consent to Establish, Consent to Operate, Authorization as issued by DPCC and their compliance report.
- c. Copies of NOCs / Licenses issued by Local Bodies (SDMCs etc.)
- d. Copies of Compliance Reports on the Notices / Directions issued by DPCC and their compliance report.
- e. Copies of Compliance Reports on the Directions issued by CPCB so far.

It was assured by NBCC to provide the aforesaid documents within a couple of days.

4. Later-on , NBCC has submitted following documents to the Committee Members vide its letter dated 20.06.2019 :
 - a. A copy of Six monthly compliance report submitted to Regional office of MoEF&CC at Lucknow for the period ending in June 2018.
 - b. Copy of the Consent to Establish issued by DPCC only for establishment of 'Ready Mix Concrete Plant (without trade effluent discharge)'. This was issued on 15.12.2017 having validity for the period from 24.10.2017 to 23.10.2018 (**Annexure - B**).
 - c. Copy of the action taken reports submitted to DPCC for the months of May 2019, Feb 2019, Jan. 2019, Dec, 2018.
 - d. Copies of the acknowledgement / receipts from ILFS in context to C&D Waste Processing Fees.
 - e. Copies of the Revocation Order dated 19.11.2018 as issued by DPCC for withdrawal of Directions issued u/s 31 A of the Air Act, 1981 / 33 A of the Water Act , 1974 on 29.10.2018 and Directions dated 02.11.2019 .
 - f. ATRs submitted to CPCB in context to compliance of the directions issued by CPCB from time to time.

Inspection of the site was also made with particular regard to compliance of the conditions stipulated in the Environmental Clearance issued by MoEF&CC (**Annexure - C**) and Consents granted by DPCC.

Based on the material facts available, overall observations are as follows:

1. Environmental Clearance to the project under consideration i.e. "Integrated Exhibition cum Convention Centre (IECC)" (Redevelopment of ITPO Complex at Pragati Maidan), New Delhi by M/s India Trade Promotion Organization (ITPO) was granted on 28.07.2017 by MoEF&CC.
2. Appeal No 25 of 2017 was filed in the matter of Varhaen Khanna Versus UoI & Ors against the Environmental Clearance dated 28th July, 2017 granted by the Ministry of Environment Forest and Climate Change (MoEF&CC) to M/s. India Trade Promotion Organization for the Integrated Exhibition cum Convention Centre (redevelopment of ITPO complex at Pragati Maidan), New Delhi.

3. The case was heard by Hon'ble NGT on **09.10.2018** and final Order was passed **23.10.2018**. The case was disposed of with the observation of Hon'ble Tribunal that the concerns raised by the Appellant in respect of Environmental Clearance do not appear to be justified.
4. ITPO applied for Consent to Establish for the project namely Redevelopment of ITPO complex i.e. IECC at Pragati Maidan, on **17.09.2018** in DPCC. During the course of processing the case, it was established that construction was started on **18.09.2017** i.e. much before submission of application for CTE on **17.09.2018** and requisite fee as applicable since date of start of construction has not been submitted.
5. As construction activity was going on without obtaining CTE since long, direction for stoppage of construction u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 were issued vide letter dated **29.10.2018**. Subsequently, directions for stoppage of construction were reiterated vide letter dated **02.11.2018** in view of the site inspected by the officials of Govt. of Delhi/DPCC on **26.10.2018** and the observations on violations of dust control norms. **Additionally**, environmental compensation of Rs 5.0 Lakhs was also imposed as per Hon'ble National Green Tribunal orders in O.A. No.21 of 2014 and O.A. No. 95 of 2014 in the matter of Vardhaman Kaushik Vs. Union of India & others and Sanjay Kulshreshtha Vs. Union of India & Ors. regarding Air Pollution of Dust from Construction and Demolition activity.
6. **Meanwhile**, CPCB issued directions under Section 18(1)(b) of The Water (Prevention & Control Of Pollution) Act, 1974 and the Air (Prevention & Control Of Pollution) Act, 1981 on **02.11.2018** inter alia directing that, *for industries requiring EC, Issuing of consent by SPCBs/PCCs shall be one step process and EC will be deemed as CTE in such cases. SPCBs/PCCs shall be involved in the process of granting of EC.*

Accordingly, in compliance of CPCB's above mentioned directions dated **02.11.2018**, DPCC stopped issuance of CTE and no consent to establish was being issued to the projects having environmental clearance in view of the fact that the directions issued by CPCB are binding on State Pollution Control Boards/Committee under the provision of Air Act and Water Act.

7. Withdrawal of Directions for Stoppage of Construction:

In view of directions under Section 18(1)(b) of The Water (Prevention & Control Of Pollution) Act, 1974 and the Air (Prevention & Control Of Pollution) Act, 1981 dated **02.11.2018** as issued by CPCB & adherence to the SOP for dust control during construction as assured by the ITPO through its Project Management Consultants NBCC (India) Ltd vide representation dated **05.11.2018, 12.11.2018** and **16.11.2018** duly submitting the environmental Compensation of Rs Five Lakh imposed for the default in controlling the dust observed during inspection dated **26.10.2018**, directions for stoppage of construction issued vide letter dated **29.10.2018** and **02.11.2018** were withdrawn by DPCC on **19.11.2018**.

8. CPCB Directions u/s 18(1)(b) dated 02.11.2018 stayed by Hon'ble High Court:

Hon'ble High Court, Delhi vide its Order dated 09.01.2019 in WPC No.13521-2018 has imposed stay on the implementation of impugned communication (directions U/s 18 (1)(b) issued by CPCB on 02.11.2018) inter-alia observing that EC cannot be deemed to be considered as a CTE.

Subsequent to the stay of directions u/s 18(1)(b) dated 02.11.2018 by Hon'ble High Court on 09.01.2019, application for consent to establish as submitted by M/s India Trade Promotion Organization New Delhi under Air and Water Act on 17.09.2018 was processed accordingly the ITPO has been directed to submit the balance fee of Rs 10 Lakhs vide letter dated 03.04.2019 and again vide letter dated 14.06.2019. The same has been submitted in DPCC on 05.07.2019.

9. Status of RMC (Ready Mix Concrete) Plants installed by M/s Shapoorji Pallonji and Co. Pvt. Ltd. and Shapoorji Qatar WLL in ITPO Complex :

The status of the matter is as follows:

- ✓ CTE applied on 24.10.2017 & CTE issued on 15.12.2017.
- ✓ SCN under the Air Act, 1981 and the Water Act, 1974 was issued on 19.09.2018 for non-submission of application for CTO.
- ✓ CTO applied on 08.10.2018 against which the clarification were sought by DPCC vide letters/notices dated 04.01.2019 & 14.03.2019. In absence of any response, show cause notice for the closure of the RMC has been issued on 14.06.2019.
- ✓ **During visit, these RMPs were not in operation.**
- ✓ **It is intimated that in the view of non-operational state of RMPs, the concrete is being procured from outside agencies and so far 37120 m³ (cubic metres) of concrete are procured and utilized at site.**
- ✓ **However, looking towards the site conditions, possibility of operation of in-house RMPs can't be ruled out.**

10. Status of Directions Issued by CPCB

- NBCC and State PWD are the main agencies entrusted with the construction works for ITPO.
- In the past, CPCB team was deployed to inspect the main components of project site of ITPO, Pragati Maidan, Delhi namely "Integrated Exhibition cum Convention Center" construction site operated by NBCC and "Integrated Transit Corridor" construction site operated by PWD in and around Pragati Maidan on 10.04.2018 and for verification of implementation of "The Construction and Demolition Waste Management Rules, 2016" and its subsequent guidelines. The observations made by the CPCB team were in violation with the concerned Rules and the Environment (Protection) Amendment Rules notified vide GSR 94(E) dated 25th January, 2018. Accordingly, CPCB had issued directions u/s 5 of the E(P) Act, 1986 on 08.05.2018 to M/s NBCC India Ltd. and M/s PWD-GNCTD directing them to stop all construction activities and not to resume operation until and unless corrective measures are taken at the site.

- During May 16 - 21, 2018, CPCB re-visited the said sites and found NBCC and PWD to be repeated offender and not responded in compliance of direction in time. Therefore, initiatives were taken for taking legal action.
- Meanwhile and as mentioned above in para 5 above, DPCC had issued direction vide letter dated 29.10.2018 to India Trade Promotion Organization (ITPO) u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 to stop construction activities at the site. Further, DPCC had also issued direction vide letter dated 02.11.2018 to ITPO in pursuance of orders of Hon'ble National Green Tribunal orders in O.A. No. 21 of 2014 in the matter of Vardhaman Kaushik Vs. Union of India & Ors. and Sanjay Kulshreshta Vs Union of India & Ors. to stop construction activities at the site and to deposit Environmental Compensation of Rs. 5,00,000/- (Rupees five lacs) only in favour of DPCC.
- It was observed by CPCB, that the sites were not following the Rules and Guidelines in letter and spirit and causing huge amount of dust emission into surrounding. Therefore, the sites were further visited on 26.02.2019 and were found non-compliant so far as implementation of C&D W M Rules/Guidelines are concerned. Accordingly, on 08.04.2019, CPCB served directions to both the agencies u/s 5 of the E(P) Act, 1986 directing to stop all C&D activities and ensure proper implementation of the C&D W M Rules/Guidelines besides imposing Rs. 1,00,00,000 (Rupees One Crore) only as 'Environmental Compensation' payable to CPCB by each of the agencies within 07 days.
- On 16.04.2019, M/s NBCC and M/s PWD-GNCTD responded to CPCB's directions and claimed of having taken corrective actions for dust mitigation and appealed for withdrawing the closure directions and waving-off the Environmental Compensation.
- A fresh inspection of the site was conducted on 26.04.2019 and it was observed that there were progress made by the NBCC but no improvement was found for the part pertaining to PWD-GNCTD. Accordingly, letter dated 15.05.2019 was issued by CPCB to NBCC and PWD for ensuring compliance of the directions issued by CPCB including deposition of Environmental Compensation within 03 weeks.
- PWD has not complied with the directions of CPCB.
- M/s NBCC informed vide their letter dated 04.06.2019 that Environmental Compensation imposed by CPCB has been deposited to CPCB account and they have made a visit to the CPCB office on 06.06.2019 and apprised about the steps taken so as to comply with the directions issued by CPCB.
- Another inspection of the sites was carried out on 07.06.2019 to verify the claims compliance of the directions issued by CPCB. It is observed that substantial progress is made at the level of NBCC, including environmental compensation of Rs. 1,00,00,000/- (Rupees One Crore) only has been deposited to CPCB account and accordingly, the directions issued to M/s NBCC was revoked conditionally vide letter dated 19.06.2019.
- **It is observed that there is a lack of sincerity at the level of PWD in compliance of the Construction and Demolition Waste Management Rues, 2016 and also the directions issued by CPCB. No improvement in the**

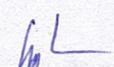
previous scenario was noticed at the sites under possession of PWD-GNCTD and so far no Environmental Compensation has been deposited by PWD-GNCTD.

11. MoEF&CC has so far not issued any directions to the Project Proponent (ITPO) in context to the Environmental Clearance under question.
12. Construction & Demolition Waste was seen at a few places within the premises of ITPO which is yet to be sent to Authorized Processing Facility.
13. There is a lack of coordination between the agencies (NBCC and PWD) working for ITPO which is resulting in bypassing the responsibility for management of wastes. PWD is observed as negligent in taking measures for control of pollution.
14. 'Authority Letter' in favour of NBCC to represent ITPO on behalf of ITPO for such Court Cases, is yet to be produced either by NBCC or ITPO. In-fact ITPO should have interacted with the Committee constituted by Hon'ble NGT.

Based on the above, it may be stated that ITPO has failed to obtain timely CTE for the Project as a whole and CTO for operation of RMC Plant. In respect of other licenses / NOCs/Permission, no major violations are observed.

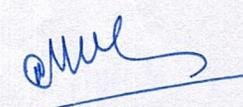
Recommendations:

1. DPCC may please decide the following issues at the earliest :
 - a. Grant of CTE for the entire ITPO premises.
 - b. CTO for the Ready Mix Concrete Plant.
2. Construction & Demolition Waste, presently available at a few places within the premises of ITPO, be sent to Authorized Processing Facility at the earliest.
3. During construction phase, strict compliance to provisions of 'C&D Waste Management Rules - 2016' and its subsequent amendments dt. 25.01.2018 and CPCB Guidelines with regard to dust mitigation measures be ensured by ITPO in letter & spirit.
4. Strict legal action be initiated against PWD-GNCTD on account of its failure to comply with the directions issued by CPCB on 08.04.2019.
5. Wind barriers, curtains and water sprinkler system for dust mitigation be maintained as per norms through-out the construction phase.


S.K. Goyal
AEE (EIA Cell),
DPCC, Delhi


Pankaj Kapil,
SEE (EIA Cell),
DPCC, Delhi


Dr. V. K. Singh,
Scientist 'E',
MoEF&CC, New Delhi


N.K. Gupta
Scientist 'E'
CPCB, Delhi

Item No.08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.458/2019

Verhaen Khanna

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 23.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. Ritwick Dutta, Ms. Sharon Mathew,
Advocates

For Respondent (s):

ORDER

Prayer in this application is for stopping the construction of Integrated Exhibition cum Convention Centre and taking further remedial action against illegal construction. Environmental clearance was granted subject to certain conditions which was upheld by this Tribunal. The Central Pollution Control Board (CPCB) vide letter dated 12.11.2018 wrote to the Delhi Pollution Control Committee (DPCC) pointing out deficiencies in the development of the project and requiring the DPCC to take remedial action but no such action has been taken.

In view of the above, before we consider the matter, we find it necessary to require a factual and action taken report from a joint Committee comprising of the MoEF&CC, CPCB and DPCC. Such

report may be furnished in the matter by email at ngt.filing@gmail.com within one month.

A copy of this order be sent to the MoEF&CC, CPCB and DPCC by email.

The applicant may furnish a set of papers each to the MoEF&CC, CPCB and DPCC and file an affidavit of service within one week.

List for further consideration on 05.09.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 23, 2019
Original Application No.458/2019
AK



Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
 Website : <http://dpcc.delhigovt.nic.in>

CONSENT ORDER

Despatch No. 721
 Date. 19/2/2018

Certificate No. : G-029498

Name of the Unit : **SHAPOORJI PALLONJI AND COMPANY PVT LTD AND SHAPOORJI PALLONJI QATAR WLL**
 Address : **INDIA TRADE PROMOTION ORGANISATION (ITPO), PRAGATI BHAWAN, PRAGATI MAIDAN,, NEW DELHI-110001**

Consent Order No : **DPCC/CMC/2017/41304**

Date of Issue : **15-12-2017**

Product/Activity : **Ready Mix Concrete Plants (without trade effluent discharge)**

This Consent to **Establish** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **Green** Category. This consent is subject to terms and conditions specified overleaf and valid for one year period (or as decided in specific case) from the date of submission of the application. **This is being issued with reference to your application ID Dated 24-10-2017 From 24-10-2017 To 23-10-2018"**



Verified by : **ENVIRONMENTAL ENGINEER**
 Dr. SIDDHARTHA GAUTAM
 Env. Engineer (DPC)
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building

Issuing Authority : **SENIOR ENVIRONMENTAL ENGINEER**
 Sr. Env. Engineer (CDC)
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building

290A

ANNEXURE - B

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F. No. 21-151/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 28th July, 2017

To,
The General Manager (Works),
M/s India Trade Promotion Organisation (ITPO),
Pragati Bhawan, Pragati Maidan,
New Delhi- 110001 Fax: 011-23371492

Email: info@itpo.gov.in

Subject: Integrated Exhibition cum Convention Centre (Redevelopment of ITPO Complex at Pragati Maldan), New Delhi by M/s India Trade Promotion Organisation - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/DL/NCP/65382/2017 dated 13th June, 2017 submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Integrated Exhibition cum Convention Centre (IECC) (Redevelopment of ITPO Complex at Pragati Maidan), New Delhi promoted by M/s India Trade Promotion Organisation (ITPO) was considered by the Expert Appraisal Committee (Infra-2) in its meeting held on 27 - 29 June, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

(i) The present proposal is for 'Integrated Exhibition cum Convention Centre (IECC)' (re-development of ITPO Complex at Pragati Maidan) at Pragati Maidan, New Delhi by India Trade Promotion Organization (ITPO).

(ii) The Geographical co-ordinates of the project site is as follows:

	Latitude	Longitude
Centre of the Plot	28°37'2.39"N	77°14'36.70"E
Corner-1	28°36'47.50"N	77°14'52.64"E
Corner-2	28°36'47.08"N	77°14'26.39"E
Corner-3	28°37'7.91"N	77°14'25.95"E
Corner-4	28°37'10.93"N	77°14'44.46"E
Corner-5	28°37'25.43"N	77°14'34.90"E
Corner-6	28°37'25.95"N	77°14'26.18"E

(ii) The total plot area is 4,99,829.28 m² with proposed FAR is 2,51,079.25 m² and built up area is 4,77,598.8 m². The retained (existing) building having 7 No. of blocks (From Hall No. 7-13) with maximum height of G+1 (13.35 mtrs) however the proposed building is having 06 nos. of blocks with maximum height of G+5 (31.5 mtrs).

Proposal No. IA/ WDL/NCP/65382/2017



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Page 1 of 8

- (iv) The existing buildings were constructed and also became operational prior to the publication of EIA Notification 2006. Therefore, the existing buildings did not attract applicability to obtain Environmental Clearance from SEIAA/MoEF&CC and no environmental clearance was issued.
- (v) During construction phase, total water requirement is expected to be 13.5 KLD which will be met by private water tankers. During the construction phase, soak pits and septic tanks will be provided for disposal of waste water. Temporary sanitary toilets will be provided during peak labour force.
- (vi) Total water requirement for redevelopment of IECC Project (Existing + Proposed) is 4,000 KLD. Fresh water requirement is approx 1,621 KLD. The main sources fresh water will be DJB and registered tube wells within ITPO Complex.
- (vii) Quantity of sewage generated during operational phase shall be 2,363 KLD. The sewage will be treated through sewage treatment plant of capacity 2,900 KLD based on Membrane Bioreactors (MBR) Technology. The treated sewage will be re-used for flushing (1,066 KLD) greenbelt development (185 KLD) and for HVAC (375 KLD) during Non Monsoon Season and 190 KLD during Monsoon Season from treated water from DJB).
- (viii) Maximum solid waste generation would be about 26,325.91 kg/day. Bio-degradable waste will be subjected to the compost/resultant will be used as manure. Recyclable and non-recyclable wastes will be disposed through Govt. approved agency.
- (ix) The power shall be supplied by BSES Delhi. The total demand load for the project (Retained Building + Proposed) will be 16.76 MVA. It is proposed to install 2 Electrical subs - Station named MRS-1 and MRS-2.
- (x) A total of 10 rain water harvesting storage tanks will be constructed.
- (xi) Total 5025 ECS are proposed. Two wheeler - 1000, Buses - 52 and cars - 4343.
- (xii) Provision of 50% solar PV panel with LED Street lighting for the external area with 50% based on conventional LED Street lighting to be subjected to GRIHA Consultant advice.
- (xiii) Project site is approx. 9.65 km away from Okhla bird sanctuary.
- (xiv) There is no/court case pending against the project.
- (xv) ToR was granted during the EAC (Infra-2) meeting held on 15.05.2017 and issued vide letter F. No.21-151/2017-IA-III dated 19.05.2017.
- (xvi) Investment/Cost of the project is Rs. 1677.00 Crores.
- (xvii) Employment potential 250-300 during construction phase.
- (xviii) **Benefits of the project:**
- Attract new investments and boost economic activity in the region.
 - Would be able to host international level large exhibitions to the size of 1,00,000 m².
 - Would be venue to host Government to Government (G-G) events, host Business to Business (B-B events).

3. The EAC, in its meeting held on 27- 29 June, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental

Proposal No. IA/ WDLNCP/65302/2017



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Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Integrated Exhibition cum Convention Centre (IECC) (Redevelopment of ITPO Complex at Pragati Maidan), New Delhi promoted by M/s India Trade Promotion Organisation (ITPO), under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

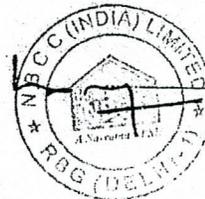
PART A – SPECIFIC CONDITIONS:

I. Construction Phase

- (i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (ii) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- (iii) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- (iv) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- (v) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (vi) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate



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fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

- (vii) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- (viii) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- (ix) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- (x) Sewage shall be treated in the STP based on Membrane Bioreactors (MBR) Technology. The treated effluent from STP shall be recycled/re-used for flushing, horticulture & DG cooling.
- (xi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, Rooftop rainwater of buildings shall be collected in 10 RWH tanks for harvesting after filtration as per CGWB guidelines.
- (xii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. As proposed, 1000 sqm of space shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.
- (xiii) Solar based electric power shall be provided to each unit for at least two bulbs/light and one fan. As proposed, central lighting and street lighting shall also be based on solar power.
- (xiv) A First Aid Room shall be provided in the project both during construction and operations of the project.
- (xv) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
- (xvi) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
- (xviii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

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- (iii) Fresh water requirement from Delhi Jal Board Water Supply and registered tube well within ITPO Complex shall not exceed 1621 m³/day.
- (iv) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
- (v) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
- (vi) No sewage or untreated effluent water would be discharged through storm water drains.
- (vii) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
- (viii) The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, the Construction and Demolition Waste Management Rules, 2016 and the Plastics Waste Management Rules, 2016 shall be followed.
- (ix) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heaters shall be used to meet hot water demand, as far as possible.
- (x) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- (xi) A minimum of 1 tree for every 80 sq.mt. of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed total green area of 1,85,272.31 sqm (37.06 % of Plot Area) shall be provided.
- (xii) An assessment of the cumulative impact of all development and increased inhabitation being carried out or proposed to be carried out by the project or other agencies in the core area, shall be made for traffic densities and parking capabilities in a 05 kms. radius from the site. A detailed traffic management and a traffic decongestion plan drawn up through an organization of repute and specializing in Transport Planning shall be implemented to the satisfaction of the State Urban Development and Transport Department shall also include the consent of all the concerned implementing agencies.
- (xiii) An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined



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- (xix) As proposed, no ground water shall be used during construction/ operation phase of the project.
- (xx) Approval of the CGWA require before any dewatering for basements.
- (xxi) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
- (xxii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xxiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- (xxiv) Ambient noise levels shall conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
- (xxv) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
- (xxvi) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
 - Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
 - Traffic calming measures
 - Proper design of entry and exit points.
 - Parking norms as per local regulation

II. Operational Phase

- (i) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- (ii) For indoor air quality the ventilation provisions as per National Building Code of India.

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functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the Delhi Pollution Control Committee (DPCC). The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Lucknow.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Delhi Pollution Control Committee and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Lucknow.

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- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the DPCC. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
4. This issues with the approval of the Competent Authority.

Kushal
(Kushal Vashist)
Director

Tel: 011-24695132

Email: kushal.vashist@nic.in

Copy to:

- 1) The Secretary, Department of Environment, Government of Delhi, New Delhi.
- 2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow - 226024.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.

Kushal
(Kushal Vashist)
Director

